

IN THE CENTRAL ADMINISTRATIVE TRAUNAL
AHMEDABAD BENCH

O.A. No.
TAXNOK

575 of 1993.

DATE OF DECISION 04th January, 1994.

Shri Abdulla Sulemanbhai Arab Petitioner

Shri M.S.Trivedi Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr.K.Ramamoorthy : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Abdulla Sulemanbhai Arab
Residing at Wadi, Moti Vorwad,
Near Moti Masjid,
Vadodara.- 17.

...Applicant.

(Advocate : Mr.M.S.Trivedi)

Versus

1. Union of India,
Central Board of Excise & Customs,
Ministry of Finance,
Department of Revenue,
North Block,
New Delhi.
2. The Member (Personnel),
Central Board of Excise & Customs,
Ministry of Finance,
Department of Revenue,
North Block,
New Delhi.
3. The Principal Collector,
Central Excise Building,
Near Gujarat Electric City Board Office,
Race-Course Circle,
Vadodara.
4. The Collector,
Central Excise Building,
Near Gujarat Electric City Board Office,
Race-Course Circle,
Vadodara.
5. The Deputy Collector (P&V),
Central Excise Building,
Near Gujarat Electric City Board Office,
Race-Course Circle,
Varodara.
6. The Pay And Accounts Officer,
Central Excise Building,
Near Gujarat Electric City Board Office,
Race-Course Circle,
Vadodara.
7. The Assistant Collector (Division-I),
Central Excise Building,
Near Gujarat Electric City Board Office,
Race-Course Circle,
Vadodara.

...Respondents.

O R A L J U D G M E N T
O.A.NO. 575 OF 1993.

Dated : 04th January, 1994.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

Mr.M.S.Trivedi states that for the period during which the applicant was placed under suspension, a bill for an amount of Rs.33,000/- was preferred in October, 1992 and was sent to Pay and Accounts Office for sanction and that, out of the amount of Rs.33,000/-, an amount of Rs.10,607/- is already paid to the applicant but the rest of the amount is not paid to him nor ~~is~~ he is informed whether the rest of the claim is admissible or not and, if not admissible, the reasons why it is found to be not admissible. Mr.M.S.Trivedi, for the applicant, states that, at this stage, the applicant would be satisfied if appropriate directions are given to the respondents in this regard. The respondents are directed to decide, within six weeks from the date of the receipt of a copy of this order, as to whether the remaining amount of about Rs.23,000/- or any part thereof is not payable to the applicant and, if so, the reasons for the same. The respondents are directed to communicate the decision to the applicant within ten days after taking the same.

: 4 :

In view of these directions, Mr. M.S. Trivedi seeks permission to withdraw the Original Application with liberty to the applicant to move the Tribunal again, in case he is not satisfied with the decision of the respondents. Permission granted with liberty ~~as~~ as prayed for. Application stands disposed of as withdrawn. No order as to costs.

(K.Ramamoorthy)
Member (A)

(N.B.Patel)
Vice Chairman

AIT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT NEW DELHI

INDEX SHEET

CAUSE TITLE..... 041575193.....OF 198□.

NAMES OF THE PARTIES..... Abdulla, S. Aeb

VERSUS
U. S. 1. 8000

PART A B & C

SERIAL NO.	DESCRIPTION OF DOCUMENTS	PAGE
1.	02	1 to 4
2.	ceil judge. dtel 04/01/94	

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

Submitted :

C.A.T./Judicial Section.

Original Petition No 595
of 1993

Miscellaneous Petition No _____

Shri Abdulla S. Arab Petitioner(s)
versus
UO 2025 Respondent (s)

This application has been submitted to the Tribunal by
Shri D. M. P.

Under Section 19 of the Administrative Tribunal Act, 1985. It has been scrutinised with reference to the points mentioned in the check list in the light of the provisions contained in the Administrative Tribunal Act, 1985 and Central Administrative Tribunals (Procedure) Rules 1985.

The application has been found in order and may be given to concerned for fixation of date.

The application has not been found in order for the reasons indicated in the check list. The applicant advocate may be asked to rectify the same within 14 days/draft letter is placed below for signature. *Limitation of time may be trotted into.*

~~ASSTI.~~

~~S.O.(J)~~

~~D.R.(J)~~

10/10/93
17-9-93

- 1. Annexures not filed as per index.
- 2. Verification incomplete.
- 3. Annexures ^{not} attached with Second set and other Seven sets of OA.
- 4. Annexures not attested as true copy.
- 5. I.D.O. details not filed in OA.

letter issued on
019 *10*
17/9

P.T.O.

Submitted

Kindly see order on prepage.

Office objections have been
complied with today. The matter if
apprised, will be handed over to
the concerned for necessary action.

It is information that that
the attestation is done by the
petitioner himself.

Re S.O.G.S. Chagor

1/10/1943 01-10-93

DR/CS, Chagor
01-10-93

dated by K. Abdulla S. Arab
Brahmin Party in Bentioners Person
wth second Set & 7. spares
Copies co. not served
other side

1
B.R. ST NO 50/193

IN CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH : AT AHMEDABAD

Dated 14/9/93 / By Registrar C.A.T.O

ORIGINAL APPLICATION NO. 575 OF 1993.

S
14/9/93

Abdulla Sulemanbhai Arab
Residing at Badi, Moti Vorwad,
VADODARA.....Applicant

V e r s u s

Union Of India
Central Board of Excise & Customs,
New Delhi and others.....Respondents.

I N D E X

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1.		Memo of Application.	1 - 8
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3.	A-2	Zerox copy of the Asstt. Collr. (Vig.) C. Ex. & Customs, Hdqrs, Vadodara letter F.No. II/10- (A)(CON) 7/87-Pt. I/626 dated 9-7-93.	11
4.	A-3	Zerox copy of the minutes of the meeting of the J.C.M. Vadodara Coll' rate dated 25-9-92.	12 - 15
5.	A-4	Zerox copy of minutes of the meeting of the J.C.M. Vadodara Collectorate dated 27-11-92.	16 - 21
6.	A-5	Zerox copy of minutes of the meeting of the J.C.M. Vadodara Collectorate dated 15-2-93.	22-2-26
7.	A-6	Zerox copy of the register post A.D. Alip.	27
8.	A-7	Zerox copy of the applicant to respondent to Final Notice dated 17-8-93.	28 - 29
9.	A-8	Type copy of Diff. Incr. Arr. Pay. Bill. No. 286 for Rs. 3498/-.	30
10.	A-9	Type copy of Diff. Incr. Arr. Pay. Bill. No. 287 for Rs. 2459/-.	31
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13.	A-12	Type copy of Removal-Dismissal period Arr. Pay. Bill. No. 284 for Rs. 14404/-.	34
14.	A-13	Zerox copy of the applicant letter dated 18-2-88.	35
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Date : 14-9-1993.

Place : Ahmedabad.

Abdulla Sulemanbhai Arab.

Applicant

IN CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH : AT AHMEDABAD.

ORIGINAL APPLICATION NO. OF 1993.

Abdulla Sulemanbhai Arab
Residing at Wadi, Moti Vorwad,
Near Moti Masjid,
VADODARA-17.

Employed as Sepoy in the office of
the Superintendent, C.Ex. & Customs,
Division-I, Range-I,
VADODARA.....Applicant

V E R S U S

1. ~~The Excise~~ Union Of India,
Central Board of Excise & Customs,
Ministry of Finance,
Department Of Revenue,
North Block,
NEW DELHI.

2. The Member (Personnel)
Central Board of Excise & Customs,
Ministry of Finance,
Department of Revenue,
North Block,
NEW DELHI.

3. The Principal Collector
Central Excise Building,
Near Gujarat Electric City Board office,
Race-Course Circle,
VADODARA.

4. The Collector
Central Excise Building,
Near Gujarat Electric City Board office,
Race-Course Circle,
VADODARA.

5. The Deputy Collector(P&V)
Central Excise Building,
Near Gujarat Electric City Board office,
Race-Course Circle,
VADODARA.

6. The Pay And Accounts Officer,
Central Excise Building,
Near Gujarat Electric City Board office,
Race-Course Circle,
VADODARA.

7. The Assistant Collector(Division-I)
Central Excise Building,
Near Gujarat Electric City Board office,
Race-Course Circle,
VADODARA.....Respondents.

To

The Honourable Members of the
Central Administrative Tribunal
Bench of Gujarat at Ahmedabad.

DETAILS OF APPLICATION

(1)

PARTICULARS OF THE LETTERS AGAINST WHICH AN
APPLICATION IS MADE :

1.

ANNE-A-1

The Assistant Collector, Customs Division, Surat's statement of Fixation as pay under Civil Services (Revised Pay) Rules 1986 dated 24-9-92. A copy of the said letter is annexed hereto and marked Annexure A-1.

2.

ANNE-A-2.

The Assistant Collector, (Vig.) C.Ex. & Customs, Hdqrs, Vadodara's letter F.NO.II/10(A)(CON)7/87-Pt.I/626, dated 9-7-93. A copy of the said letter is annexed hereto and marked annexure-A-2.

3.

ANNE-A-3

Minutes of the meeting of the J.C.M. Vadodara Collector on dated 25-9-92. A copy of the said minutes is annexed hereto and marked Annexure A-3.

4.
ANNE-A-4

Minutes of the meeting of the J.C.M. Vadodara Collectorate on dated 27-11-92. A copy of the said minutes is annexed hereto and marked Annexure A-4.

5.
ANNE-A-5

Minutes of the meeting of the J.C.M. Vadodara Collectorate on dated 15-2-93. A copy of the said minutes is annexed hereto and marked Annexure A-5.

(2)

JURISDICTION OF THE TRIBUNAL :

ANNE-A-6
ANNE-A-7

The applicant had given respondent No.2 by Regd. post A.D. ~~.....~~ and respondent No. 3 to 7 by hand delivery the 'Final Notice' dated 17-8-93, for payment of amount of Rs.33653/-. Accordingly, I being not given the amount Cheque/Cash appeared in your Honourable Tribunal jurisdiction. Copies of the A.D.Slip & Final ~~.....~~ Notice is annexed hereto and marked Annexure A-6,A-7.

(3)

LIMITATION :

The applicant declare that the application is within the limitation period prescribed under Section-21, of the Central Administrative Tribunal Act 1985.

(4)

FACTS OF THE CASE-:

1. The applicant was appointed in the Central Excise & Customs department as a permanent Sepoy has put up 20 years service.

2. The facts is that respondent No.7 and the officer under him the Administraive Officer, Central Excise & Customs, Division-I, Vadodara had sent applicant Deferential Increment.Pay.Bill.No.286 for Rs.3498/-.

ANNE-A-8
ANNE-A-9
ANNE-A-10
ANNE-A-11
ANNE-A-12

Differential Increment.Arr.Pay.Bill.No.287 for Rs.2459/-.. Leave Arr.Pay.Bill.No.288 for Rs.5439/-.. Differential Increment.Arr.Pay.Bill.No.289 for

Rs.7853/-, and Removal-Dismissal period Arr.Pay. Bill.No.284 for Rs.14404/-, i.e. Rs.33653/-, to respondent No.6, Section on 12-11-92. But no cheque was issued by respondent No.6 till date. As a result, Applicant have not received arrears of pay for Rs. 33653/-. Copies of the five arrears bills is annexed hereto and marked Annexure A-8, A-9, A-10, A-11, A-12.

3. The facts is that respondent No.7 and the officer under him the Administrative Officer, C.Ex. & Customs, Division-I, Vadodara after having checked all the differential increment and Removal-Dismissal period from 1985 to October-92, verifying correct records of Vadodara and Surat office has given the Certificate of " THIS AMOUNT HAS NOT BEEN DRAWN AND PAID PREVIOUSLY ENTRY PAY BILL REGISTER " for the above mentioned arrears pay bills aggregating to Rs.33653/-. That is also legal. The respondent No.6 is not issuing the cheque for Rs.33653/-, for the last 10 months. Also the above mentioned respondent No.2 to 5 competent authorities has been unsuccessful in issuing the cheque for the last 10 months.

©Scrab

4. The respondent No.4, i.e. Collector has directed the respondent No.7 to informed that the matter may be ~~finalised~~ finalised early and payment if any payable to Shri A.S. Arab, may be made in his order to point No.5, in the J.C.M. Meeting held on 25-9-92.

5. Again respondent No.4 i.e. Collector has directed the respondent No.7 to settle the claim of Shri A.S. Arab and payment of pay and allowances to be paid to him, to be paid early in his order to point No.8, in the J.C.M. Meeting held on 27-11-92.

6. Again respondent No.4, i.e. Collector has directed the respondent No.7 to the matter may be finalised early and payment of pay and allowances to be paid to him, to be paid early in his order to point No.8 in the J.C.M. Meeting held on 15-2-93.

7. The Assistant Collector (Vig.) C.Ex. & Customs, Hdqrs, Vadodara's vide his letter F.NO.II/10(A)(CON) 7/87-Pt.I/ 626 dated 9-7-93, asked the Assistant Collector, C.Ex. & Customs, Division-I, Vadodara (respondent No.7) to "Prepare necessary pay bill for the period not involved in Show Cause Notice and take early action for payment. But the same was not implemented".

8. Thus, last 9 years applicant and his family are being mentally tortured and financially and economically harassed day by day. Applicant have been compelled to suffer more and more, because of non payment of amount that his legally payable to applicant. So, these circumstances compelled applicant to file this application.

(5) GROUND FOR RELIEF WITH LEGAL PROVISION :

1. The Assistant Collector, Customs Division, Surat statement of Fixation of pay under Central Civil Services (Revised Pay) Rules 1986 dated 24-9-92.

2. The Assistant Collector, ~~Surat~~ (Vig.) C.Ex. & Customs, Hdqrs, Vadodara's vide his letter F.NO.II/10(A)(CON) 7/87-Pt.I/626 dated 9-7-93.

3. Even the services that were to have been regularised have already been regularised but the payment of arrears is still pending.

4. The respondents have not given show cause notice to the applicant, So, the question of show cause notice period being involved in arrears pay bills of Rs.33653/-, does not arise.

5. Minutes of the meeting of the J.C.M. Vadodara Collectorate on dated 25-9-92.

6. Minutes of the meeting of the J.C.M. Vadodara Collectorate on dated 27-11-92.

7. Minutes of the meeting of the J.C.M. Vadodara Collectorate on dated 15-2-93.

(6) DETAILS OF THE REMEDIES EXHAUSED :

1. ANNE-A-13 The applicant vide his letter dated 18-2-88, First approached to the Assistant Collector, Customs Division, Surat, through Communication Officer, Communication Section, Customs Division, Surat with a copies to Secretary, Group 'D' Officers Union, Customs Division, Surat and Additional Collector, C.Ex. & Customs, Hdqrs, Vadodara and Chief Accounts Officer, C.Ex. & Customs, Hdqrs, Vadodara. A copy of the said letter is annexed hereto and marked Annexure A-13.

2. ANNE-A-14 Due to failure of above attempts applicant approached to Assistant Collector, Customs Division, Surat, reminder dated 30-3-88, with copies to Secretary, Group 'D' Officers Union, Customs Division, Surat and Additional Collector, C.Ex. & Customs, Hdqrs, Vadodara and Chief Accounts Officer, C.Ex. & Customs, Hdqrs, Vadodara. A copy of the said reminder is annexed hereto and marked Annexure A-14.

3. ANNE-A-15 Again applicant a letter on dated 25-8-92, addressed to respondent No.3 through respondent No.7. A copy of the said letter is annexed hereto and marked Annexure A-15.

4. ANNE-A-16 Again applicant a letter on dated 4-9-92, addressed to respondent No.3, through respondent No.7, with copies to Secretary, Group 'D' Officers Union, Vadodara Collectorate and respondent No.4 and Administrative Officer, C.Ex. & Customs, Hdqrs, Vadodara. A copy of the said letter is annexed hereto and marked Annexure A-16.

5. As there is no response to above applicant approached respondent No.7, vide his letter dated 5-11-92, with copies to respondent No. 2, 3, and 5. The applicant through this letter had requested all the competent authorities, alongwith specific period the total amount of Rs.33653/-, at an early date. A copy of the said letter is annexed hereto and marked Annexure A-17.

6. Due to failure of above attempts applicant approached respondent No.4, vide letter dated 19-1-93, with copies to respondent No. 3, 5, and 7. The copies of arrears bills of Rs.33653/-, were also submitted to respondent No.4, so that the amount can be recovered. A copy of the said letter is annexed hereto and marked Annexure A-18.

7. Again applicant wrote a letter dated 17-3-93, addressed to respondent No.4 and copies to respondent No. 3, 5, and Chief Accounts Officer, C.Ex. & Customs, Hdqrs, Vadodara. But it is not reply to applicant. A copy of the said is annexed hereto and marked Annexure A-19.

8. Again applicant wrote a letter dated 27-5-93, addressed to respondent No.4, and copies endorsed to respondent No. 3, 5, 6, and 7, and Chief Accounts Officer, C.Ex. & Customs, Hdqrs, Vadodara and Administrative Officer, C.Ex. & Customs, Hdqrs, Vadodara. In response to which office Principal Collector/Collector, C.Ex. & Customs, Hdqrs, Vadodara vide there letter F.NO.II/10(A)(CON)7/87-Pt.I/ 626 dated 9-7-93. A copy of the said letter is annexed hereto and marked Annexure A-20.

9. The respondent No.4, i.e. Collector of C.Ex. & Customs, Hdqrs, Vadodara had directed the respondent No.7, to pay Rs.33653/-, to the applicant at the earliest. However, the respondent No.6 has unnecessary delayed the payment.

Due to total take of response to all the above respondents 1 to 7 and Assistant Collector, Customs Division, Surat and Chief Accounts Officer, C.Ex. & Customs, Hdqrs, Vadodara to the

applicant had no option but to issue a final notice on 18-8-93, to all respondents. And this also evoking no response. The applicant now approaches the Hon'ble Tribunal for justice.

(7) MATTER NOT PRIVIOUSLY FILED WITH ANY OTHER COURT/
TRIBUNAL :

The applicant declare that he has not previously filed any application before any other court or any other bench of Tribunal.

(8) RELIEF SOUGHT :

In view of the facts mentioned in this application. The applicant prays for the following relief :-

Be pleased to pass such other and further order or any orders as may be thought fit in the interest of justice for early payment of dues, with interest @ 18 % till date of final settlement.

(9) LIST OF ANNEXURE :

- A-1. Statement of fixation pay under Central Civil Services (Revised pay) Rules 1986 dated 24-9-92.
- A-2. Copy of letter F.NO.II/10(A)(CON)7/87-Pt.I/626, dated 9-7-93.
- A-3. Copy of Minutes of the meeting of the J.C.M.Vadodara Collectorate dated 25-9-92.
- A-4. Copy of Minutes of the meeting of the J.C.M. Vadodara Collectorate dated 27-11-92.
- A-5. Copy of minutes of the meeting of the J.C.M. Vadodara Collectorate dated 15-2-93.
- A-6. Copy of Register post A.D. Slip.
- A-7. Copy of Final Notice dated 17-8-93.
- A-8. Copy of Diff.Arr.Pay.Bill.No.286 for Rs.3498/-.
- A-9. Copy of Diff.Incr.Pay.Bill.No.287 for Rs.2459/-.
- A-10. Copy of Leave.Arr.Pay.Bill.No.288 for Rs.5439/-.
- A-11. Copy of Diff.Incr.Arr.Pay.Bill.No.289 for Rs.7853/-.
- A-12. Copy of Removal-Dismissal period Arr.Pay.Bill.No.284 for Rs.14404/-.
- A-13. Copy of letter dated 18-2-88.
- A-14. Copy of Reminder letter dated 30-3-88.
- A-15. Copy of letter dated 25-8-92.
- A-16. Copy of letter dated 4-9-92.
- A-17. Copy of letter dated 5-11-92.

A-18. Copy of letter dated 19-1-93.
A-19. Copy of letter dated 17-3-93.
A-20. Copy of letter dated 27-5-93.
(10) Attached index annexure A to ~~A~~ with the application.
(11) The copies of the application to be submitted to the respondents are enclosed herewith.
(12) Attached India Postal Order of Rs.50/- with the application as court fees.
No. 241616 dated 10-9-93 purchase from S.N. Post, Wadi, Vadodara.
(13) THE APPLICANT THEREFORE PRAYS THAT :
1. This Honourable Tribunal may kindly order the respondent No.7 to pay the applicant arrears payment aggregating to Rs.33653/-, immediately with interest @ 18 % with effect from 1985 till the date of final settlement.
2. Pending hearing and final disposal of this application this Honourable Tribunal be pleased to call for the original pay bills and orders records and proceeding from 1985 to till date from the respondents.
3. Any other and further relief which Hon'ble Tribunal deem fit in the interest of justice may please be granted.
4. Cost of this application may please be awarded.

ANY FOR THIS ACT OF JUSTICE, THIS APPLICANT AS IN DUTY
BOUND SHALL EVER PRAY :

DATE : 14-9-93.

PLACE: AHMEDABAD.

Arab Abdalla Sulemanbhai
Applicant

V E R I F I C A T I O N

I, Abdulla Sulemanbhai Arab, Aged about 44, Years, working as Sepoy in the office of the Assistant Collector Central Excise & Customs, Division-I, Vadodara do hereby verify that the contents of Paras 1 to 13 are true to my knowledge, belief and information and they are believed to be true ^{on} ~~on~~ ^{legal advice} and that I have not suppressed any material fact.

DATE : 14-9-93.

PLACE: AHMEDABAD.

Arab Abdalla Suleman

(9)

ANNEXURE - A - 1

**STATEMENT OF FIXATION OF PAY UNDER CENTRAL CIVIL SERVICES
(REVISED PAY) RULES 1986.**

1. Name of the govt. servant : Shri A.S. Arab
2. Designation of the post in which pay is to be fixed as on 1.1.1986 : Sepoy (U.G.)
3. Whether substantive or officiating : Substantive
4. Existing scale/scales of the posts (whether there is more than one scale and the scales are merged in a single revised scale, the particular scale in which the officer was drawing pay be specified. : Rs. 196-3-220-EB-3-232/-)
5. Existing emoluments as on 1.1.1986
 - (a) Basic pay (excluding ad hoc increment account of stagnation at the maximum of the existing scale) : Rs. 252 229/-
 - (b) Special Pay under Rule 7 (1)(B) : --
 - (c) Dearness Pay ADA, ad hoc DA appropriate to basic pay and Special Pay under Rule 7 (1) (B) & NPA at the index average 608 (1960-100) : Rs. 461.40
 - (d) Amount of first and second instalment of Interim relief admissible on the basic pay, Special pay under Rule 7(1)(B) & NPA : Rs. 100.00

Total of items 5(a) to (d) : 790.40
6. 20% of basic pay subject to minimum of Rs. 75/- : Rs. 75.00
7. Total of items 5 and 6 : Rs. 865.40
8. Revised scale corresponding to existing scale/scales shown against item 4 above : Rs. 775-12-871-EB-14-1025/-
9. (i) Revised Pay as fixed under sub-rule (1) (A) or 1 (B) or 1 (C) or 1 (D), of Rule 7 at the ~~maximum~~ stage in the Revised scale next above the amount item 7 above. : Rs. 871/- w.e.f. 27-1-88 (as he was on unauthorized absence from duty from 14-10-85 to 26-1-88).
- (ii) Special Pay in the revised scale if any (Rule 7 (1) (C) refers) : --
- (iii) Maximum Revised NPA if admissible (Rule 7 (1) (D) refers) : --
10. Revised emoluments (not less than total of item 9 (i), (ii) and (iii)) : Rs. 871.00
11. Increase in emoluments (item 10(-) item 5) : Rs. 80.60

P.T.O.

(10)

..2..

12. Revised emoluments to be shown as
(i) Revised pay : 871.00
(ii) Special Pay Rule 7(1)(C) refers : --
(iii) Personal pay-Note 2 under Rule
7(1) refers : --
(iv) AP Rule 7 (1) (D) refers : --

13. (i) Number of increments to be
allowed on account of bunching
(Note 3 below Rule 7 (1)) : --
(ii) Stepped up revised : --

14. Stepped up revised pay under Note 4
below Rule 7 (1) (Indicate also the
name and pay fixed for the junior) : --

15. Increment allowed :
(a) Under third to Rule 8 : --
(b) Under fourth proviso : --

16. Amount of personal pay (if the
revised pay is less than the existing
emoluments plus personal pay the
difference to be allowed personal
pay over and above the revised pay
(Notes under Rule 7 (1)) : --

17. Whether the revised pay in the
officiating post is less than the
revised pay in the substantive post
vide Rule 7 (2) : --

18. If answer to 17 is 'Yes' the final
revised pay under Rule 7 (2) : --

19. Date of Next increment under Rule 8 : 5/86 (but actually effective
from 15-3-88 as he was
on unauthorised absence
from duty for the period
from 14-10-85 to 26-1-88
(i.e. 2 years, 3 months
and 15 days).

20. Any other relevant information : --

REPLY-

K. M. Patel
Assistant Collector
Customs, Surat.

Date : 24-9-92.

Marks of the Accounts Officer (Internal Audit)

True copy.

Asaad
1-10-93

AS. URGENT
D.I

ANNEXURE-A-2

• : CENTRAL EXCISE AND CUSTOMS COLLECTORATE : :
VADODARA.

F. NO. III/10(A)(CON)7/87/Pt.I/b26. Vadodara, dt. 9.07.1993.

To,
The Assistant Collector,
Central Excise and Customs,
Division-I, VADODARA.

Sub:- Payment of Arrears of Salary, Request
by Shri A. S. Arab, Sepoy.

Please refer to A.S. ~~Arab~~ Arab, Sepoy's letter
dated 27,05.1993 addressed to the Hon'ble Collector of
Central Excise and Customs, Vadodara and copy endorsed to
the Principal Collector of Central Excise and Customs, Vado-
dara, Deputy Collector (P&V) Central Excise and Customs,
Vadodara as well as to you on the above subject.

2. In this connection, it is to inform you that you
may inform Shri Arab that his period of absence during the
dismissal to reinstatement is required to be regularised.

3. You are requested to prepare necessary pay bills
for the period not involved in show cause notice and take
early action for payment. You are also requested to appraise
the present position and why the bills were returned by the
Pay and Accounts Officer.

12 JUL 1993

3410

Arab 9/7/93
(H. T. ACHARYA)
ASSISTANT COLLECTOR(VIGILANCE),
CENTRAL EXCISE AND CUSTOMS, HQ.,
VADODARA.

True copy.

Asaab
1-10-93.

:: CENTRAL EXCISE AND CUSTOMS COLLECTORATE VADODARA ::

:: MINUTES OF THE MEETING OF THE J.C.M. OF VADODARA COLLECTORATE HELD ON 25.9.92 ::

A meeting of the J.C.M. of Vadodara Collectorate was held on 25.9.92 under the Chairmanship of Shri J.N.Nigam, Collector of Central Excise and Customs, Vadodara. The following Members attended the meeting:

OFFICE SIDE

1. Shri J.N.Nigam, Collector : CHAIRMAN
2. Shri C.S.Prasad, Dy. Collector: SECRETARY
3. Shri D.I.Kankrolia, Adm. Officer(Estt.): Member
4. ~~Kum~~ V.D.Hegiste, Chief Accounts Officer: Member

STAFF SIDE

1. Shri R.P.Pathak : Member
Joint Secretary Cl.III(Exe.)
2. Shri S.S.Gadkari : Member
Gen.Secretary, Cl.III(Exe.)
3. Shri A.Y.Malek : Member
Gen.Secretary, Cl.III(Min.)
4. Shri S.J.Machhi, : Member
Gen.Secretary, Gr.'D' Association
5. Shri M.S.Magal : Member
Jt.Secretary, Gr.'D' Association

At the outset, the Chairman welcomed the Members and thereafter points on the agenda were taken up for discussion.

:: PROGRESS ON OLD POINTS ::

Point No.1

:: Rifle Training to Group 'D' Staff.

The matter is under active pursuasion with N.C.C.

(Action: Estt.Section, Hq., Vadodara)

Point No.2

:: Providing for letter boxes in the New Central Excise Colony

The matter is still under correspondence with Sr.Superintendent, Post Office, Fathegunj, Vadodara.

(Action: Adm.Section, Hq., Vadodara)

-2-

Point No.3 :: Pending of Medical Claims

The Chairman directed to clear up the pendency of medical bills. Chief Accounts Officer also promised to clear up all pending claims before 16th October, 1992.

(Action : C.A.O. Branch, Hq., Vadodara)

Point No.4 :: Installation of Fans in Lobby where Sepoys are posted.

The matter is under active pursuasion with C.P.W.D.

(Action: Adm. Section, Hq., Vadodara)

Point No.5 :: Supply of Uniform Articles to Group 'D' staff

The Chairman directed to supply all uniform articles to Group 'D' Officers.

(Action: All Divisions/Adm. Section Hq., Vadodara)

:: FRESH POINT OF J.C.M. DATED 25.9.92 ::

(i) No fresh point from Cl III(exe.) and Ministerial Officers' Association

(ii) Group 'D' Association:-

Point No.1 :: Flag Hoisting

The Chairman agreed to the request and directed that the hoisting and lowering of the National Flag may be done at the top of the Annexe Building. The point is treated as settled.

(Action: C.R.O., Hq., Vadodara)

Point No.2 :: Non-passing of M.O.T.A. Bills

The Chairman directed that M.O.T.A. bills may be passed immediately.

(Action: Asstt. Collector, C.Ex., Dn.I/Dn.IV, Vadodara)

Contd...P.3/-

Point No.3 :: Rotation of Sepoy in Division-I, Vadodara

The Chairman informed that it has been done for smooth working of the administration. However, Chairman directed to look into individual's grievance and do the needful. The point is treated as settled.

(Action: Asstt. Collector, C.Ex.,
Dn.I, Vadodara)

Point No.4 :: Staff quarters of Group 'D' at Ankleshwar

The matter is under active persuasion with C.P.W.D.

(Action: Adm. Section, Hq., Vadodara)

Point No.5 :: Arrears of Pay and Allowances to Shri A.S.Arab, Sepoy

The Chairman informed that the matter may be finalised early and payment if any payable to Shri A.S.Arab may be made.

(Action: Asstt. Collector, C.Ex.,
Dn.I, Vadodara)

Point No.6 :: City allowance

The Chairman directed to take up the matter with District Collector, Vadodara for obtaining the requisite certificate for drawal of city compensatory allowance and to finalise the matter early.

(Action: C.A.O., Hq., Vadodara)

The meeting ended with a vote of thanks to Chairman.

Attested


(D.I. KANKROLIA)
Administrative Officer (Estt.)
Central Excise and Customs,
Vadodara.

Sd/-
(C.S. PRASAD)
Deputy Collector (P&V)
Central Excise and Customs
Vadodara.

F.No.39/84/92-Estt.

Vadodara, dt. 22.10.92

Contd... P. 3/-

(15)

- 4 -

Copy to:-

11. The Principal Collector, C.Ex., Vadodara.
2. All Addl./Dy. Collectors, C.Ex., Vadodara
3. All Assistant Collectors, C.Ex., Vadodara Collectorate
4. The C.A.O./P.A.C., C.Ex., Vadodara
5. All Section Heads In Hdqrs., Vadodara
6. The Gen. Secretary Cl.III(Exe.) Association, Vadodara
7. The Gen. Secretary, Group 'D' Association, Vadodara
8. Guard file/Master file.

.....

Final *✓*
copy

True copy.

Asaib

1-10-93.

ANNEXURE-A-4

:: CENTRAL EXCISE AND CUSTOMS COLLECTORATE VADODARA ::

:: MINUTES OF THE MEETING OF THE J.C.M. OF
VADODARA COLLECTORATE HELD ON 27.11.92

The meeting of the J.C.M. of Vadodara Collectorate was held on 27.11.92 under the Chairmanship of Shri J.N.Nigam, Collector of Central Excise and Customs, Vadodara. The following members attended the meeting:

OFFICE SIDE

1. Shri J.N.Nigam : Collector : CHAIRMAN
2. Shri C.S.Prasad : Dy.Collector : MEMBER
3. Shri D.I.Kankrolia : Adm.Officer : MEMBER
4. Kum. V.D.Hegiste : C.A.O. : MEMBER

STAFF SIDE

1. Shri R.P.Pathak
Jt.Secretary Cl.III(exe.) : MEMBER
2. Shri S.S.Gadkari
Gen.Secretary, Cl.III (Exe.) : MEMBER
3. Shri A.Y.Malek
Gen.Secretary, Gr.'D' Association (Exe.) : MEMBER
4. Shri S.J.Machhi
Gen.Secretary, Gr.'D' Association : MEMBER
5. Shri N.J.Chaudhary
President, Gr.'D' Association : MEMBER
6. Shri J.
Jt.Secretary, Gr.'D' Staff. : MEMBER

At the outset, the Chairman welcomed the Members and thereafter points on the agenda were taken up for discussion.

:: PROGRESS ON CLD POINTS ::

POINT NO.1

केन्द्रीय उत्पादन शूलक

RIFLE TRAINING TO GROUP 'D' STAFF

The matter is under active pursuance with N.C.C.

(Action: Estt.Section, Hq., Vadodara)

POINT NO.2

PROVIDING FOR LETTER BOX IN THE
NEW CENTRAL EXCISE COLONY

The matter is still under correspondence with Sr.Superintendent, Post Office, Pathegungj, Vadodara.

(Action: Adm.Section, Hq., Vadodara)

POINT NO.3

PENDING OF MEDICAL CLAIMS

Chairman directed to clear up all pending claims expeditiously and payment may be made to the staff.

(Action: C.A.O., Hq., Vadodara)

:: देवदूती । उत्ताप दुर्लभ दीप दुर्लभ दीप लिया ॥ बहुद्वारा ॥

ਦਿਨਾਂ - 27. 11. 22 ਤੋਂ ਆ ਗੇ ਜਿਤ ਕਡੋਵਰਾ
ਆਵਤਾਂਗ ਦੀ ਸੁਕਤ ਦਾ ਰਖਦ ਦੀ ਵੈਕੁ ਦਾ

卷之三

बडोदरा राजाराजीवी दे.सी.एव. की ईटां श्री जे.एन.निगम, राजाहार्ट, केन्द्रीय उत्ताप शुल्क वाली त शुल्क, बडोदरा की अधिकता में दिनांक- 27.11.92 दो आगोजित की गई । ईटां ने निम्नलिखित अद्दतों ने भाग लिया :-

।। श्री ३० एवं

1. श्री दे. सन. निगम	: भराहर्ता	: अधिकारी
2. श्री चन्द्रशेखर शास्त्री	: उप भराहर्ता	: सदस्य
3. श्री डी.आर.कांडरोलिवा	: पुराना अधिकारी	: सदस्य
4. कुमारी बी.डी.हेल्स्टे	: यु० लेऽधिकारी	: सदस्य

कार्यकारी प्रक्रम

1. श्री आर. नी. बाठड़ :	तदस्य
महा गंगी, कर्ग" ।।। शुभा विवाहम् तथा	तदस्य
2. श्री राम. राम. गडकरी शार्यपात्रम् महा गंगी, कर्ग" ।।। शुभा विवाहम् तथा	तदस्य
3. श्री स. बार्म. बलिल महा गंगी कर्ग" अ" तथा	तदस्य
4. श्री रम. ज. बाठड़ो महा गंगी कर्ग" घ" तथा	तदस्य
5. श्री रम. ने. दौड़वरी अद्यात्म कर्ग" घ" तथा	तदस्य
6. श्री राम. राम. रुगल संका गंगी, कर्ग" घ" अविवाहीतंघ	तदस्य

सार्विका शिक्षा गठोदय ने वैठक में उपस्थिति तत्त्विति के सदस्यों का स्वागत किया तत्प्रवाद कार्यक्रम में बताई गई बदाँ पर निष्पान्तार चर्चा की गई :-

पुरानी लक्षों पर कार्रवाही :

प्रप्त तं. । : चतुर्थ श्रेणी कार्यालयों लो राष्ट्रीय विद्यालय द्विस जाने के बारे थे। यानीं पर इन सो.सी. के ताथ तात्त्विक सब से नियार गिर्वार किया जा रहा है।

४ कार्यालयी : ल्याप्तना, शाखा, लेप्तना वडोदरा

गद नं. 2 : केन्द्रीय उत्ताद गुल्ल लॉलोटी में लैहर टॉका उत्तरव्य कराए जाने के बारे में इस तंदर्भ में विरिष्ठ अधीक्षा, डाकघर, फोटोगं, बडोदरा के साथ अभी भी एक छाताहार किया जा रहा है ।

१. ला विदी : मुशारन लाला, मुजाला बडोदरा १

-2-

POINT NO.4

:: INSTALLATION OF FANS IN LOBBY WHERE
SETOYS ARE POSTED

The matter is under active persuasion
with C.P.W.D.

POINT NO.5

:: SUPPLY OF UNIFORM ARTICLES TO GR. 'D' STAFF

Chairman directed that all the uniform
articles which are yet to be supplied to
Group 'D' Officer may be supplied immediately.

POINT NO.6

:: NON-PASSING OF M.O.T.A. BILLS

Chairman directed to settle the MOTA
claims expeditiously and payment be made
to staff.

(Action: All Asstt.Collrs./Adm.
Section, Hq., Vadodara)

POINT NO.7

:: STAFF QUARTERS OF GROUP 'D' AT ANKLESHWAR

The quarters are likely to be handed over
by the C.P.W.D very soon.

(Action: Adm.Section, Hq., Vadodara)

POINT NO.8

:: ARREARS OF PAY AND ALLOWANCES TO SHRI
A. S. ARAB, SEPOY

✓ Chairman directed to settle the claim of
Shri A.S.Arab and payment of pay and
allowances to be paid to him may be
paid early.

(Action: Asstt.Collr. C.Ex.Dn.I
Vadodara)

:: FRESH POINTS OF J.C.M. DATED 27.11.92 ::

(i) No fresh point from Cl.III(Min.) and Group 'D'
Association.

(ii) Cl.III(Executive) Officers' Association:

POINT NO.1 A D.P.C. for special pay has already been held
and the orders of Inspectors with special pay
for posting in Audit/Legal Section are likely
to be issued shortly. Point is treated as
settled for J.C.M. purpose.

Contd...P.3/-

वक्ता 3 : चिलिंगों के बोहंगे होना :

अधिक बडोदरा ने निर्देश 1 प्रया कि पैंडिंग रेडिल चिलों का तत्काल कुराता रिक्त बनाये ।

कार्यादी : पुल्क लेवा अधिका १, यु० बडोदरा १

किलों के सिलों के बोहंगे होने की लिंग लगाने के बारे :

इस संदर्भ में श्री. पी. डब्ल्यू. डी. के ताथ तार्कियादी की जा रही है ।

कार्यादी : पुल्क लेवा अधिका १, यु० बडोदरा १

वक्ता 5 : चतुर्थ श्रेणी कार्निलों को चार्ट रातान बरना ।

अधिक बडोदरा के निर्देश दिया कि चार्ट संघी जो शास्त्री उक्त कार्निलों को दिया जाना चाही है उसे उन्हें तत्काल दिया जाय ।

कार्यादी : उसी ताथ तार्कियादी/पुल्क लेवा, यु० बडोदरा १

वक्ता 6 : चतुर्थ श्रेणी कार्निलों को चार्ट रातान बरना ।

अधिक बडोदरा ने निर्देश दिया कि कार्निलों के उक्त चिलों का तत्काल कुराता रिक्त बनाय । मंडल-१ एवं

कार्यादी : लालक तार्कियादी, मंडल-४, बडोदरा १

वक्ता 7 : अंतिम दूसरे चतुर्थ श्रेणी कार्निलों हेतु कर्पियारी आवास

श्री. पी. डब्ल्यू. डी. ने उक्त आवास शीध्र हो विभाग लो सौंपने का आवास दिया है । कार्यादी : पुल्क लेवा, यु० बडोदरा १

वक्ता 8 : श्री. स. सरा. अरवा. रिक्त लेवा के लालक वेतन तथा अन्य भत्तों को भुगतान

अधिक बडोदरा ने निर्देश दिया कि श्री. स. सरा. अरवा के बकाया वेतन तथा भत्तों का शीध्र भुगतान किया जाय ।

कार्यादी : लालक तार्कियादी, के.उ.यु०, मंडल-५, बडोदरा १

∴ इतिहा- 27.11.92 की दैठक के नए मुद्रदे ::

1. अर्द-111 हेतु लालकीनां तंथ तथा चतुर्थ श्रेणी कर्पियारी संघ की ओर हे कोई नए मुद्रदे नहीं उठार गर

2. अर्द-111 हेतु लालकीनां तंथ

वक्ता 1 : अंतिम वेतन वाले बदों हेतु श्री. पी. सी.

अंतिम वेतन के लिए श्री. पी. सी. की दैठक पहले ही की जा चुकी है, तथा लेवा एवं रिक्त विभाग में विभेद वेतन वाले निरीक्षक के पदों हेतु विभेद वेतन के आदेश शीध्र ही जारी किए जाएंगे, अतः श्री. पी. सी. उद्देश्य से हरा मुद्रदे को निपटा हुआ समझा जाय ।

वक्ता 2 : स्थानान्तरण एवं अंतरण :

अधिक बडोदरा ने हरा तंथ में अधिकारी तंथ के उद्घावों पर स्थानान्तरण रोटेशन हे तर. पिलार दिये जाने हेतु अपनी सहकारी जताई अतः हरा मुद्रदे को श्री. पी. सी. उठारने से निर्णीत समझा जाय ।

वक्ता 3 : तंथ लालकीनां वेतु कल्पना की व्यापत्था :

अधिक बडोदरा ने हरा तंथ में आकरक कार्यादी हेतु निर्देश दिया । श्री. मुद्रदे को श्री. पी. सी. उठारने से निर्णीत व्यापत्था जाय ।

-3-

POINT NO.2

TRANSFER AND ROTATION

Chairman agreed to examine to consider the suggestion of the Association keeping in administrative needs in mind at the time of issue of transfer/rotation. The point may therefore be treated as settled for J.C.M. purpose.

POINT NO.3

ALLOTMENT OF ROOM TO ASSOCIATION

Chairman directed to do the needful in the matter. Point may therefore treated as settled for J.C.M. purpose.

POINT NO.4

LIABILITIES OF OUTGOING OCCUPIER OF THE QUARTER

Chairman directed to take the meter reading while vacating the quarter to over come the problem. The point is treated as settled for J.C.M. purpose.

POINT NO.5

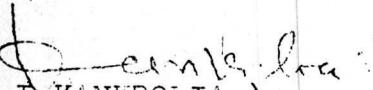
HOUSE-KEEPING

Chairman directed to furnish the Re-creation room within the availability of funds.

(Action: Adm. Section, Hq., Vadodara)

The meeting ended with a vote of thanks to C airman.

Attested


 (D.I. KANKROLIA)
 Administrative Officer(Estt.)
 Central Excise and Customs,
 Vadodara.

Sd/-
 (C.S.PRASAD)
 Deputy Collector(P&V)
 Central Excise and Customs
 Vadodara.

F.No.39/91/92-Estt.

Copy to:-

1. The Principal Collector, C.Ex, Vadodara
2. All Addl./Dy.Collectors, C.Ex., Vadodara
3. All Assistant Collectors, C.Ex., Vadodara Coll'te
4. The C.A.O./P.A.O. C.Ex., Vadodara
5. All Section Heads in Hdqrs., Vadodara
6. The Gen.Secretary Cl.III(exe.) Association, Vadodara.
7. The Gen.Secretary Cl.III(lin.) Association, Vadodara.
8. The Gen.Secretary, Group 'D' Association, Vadodara
9. Guard file/Master file.

मदतः ४ : सरकारी आवास खाली कर दें जाने वाले वार्षि में की जिम्मेदारी
अधिकारी महोदय ने इस सम्पर्का के लाभान्धन हेतु निर्देश दिया लि क्वाटर
खाली करते समय सीटर रीडिंग अवधय नोट कर लें। जे.सी.स्प. की
ट्रिभिट से इस मुद्दे को निर्णीत लाज्जा जाए।

मदतः ५ : हाउस लीनिंग

सामाजिक महोदय ने निर्देश दिया कि इस संबंध में उपलब्ध धन राशि
जो ध्यान में रखी हुए प्रतोरजन कक्ष जो तुलज्जित किया जाए।
रूकार्यालय : प्रशासन शाखा, पु.० वडोदरा ५

धनापादज्ञापन के साथ बैठक विसर्जित की गई।

अनुमति

क्र. नं. ३९/९१/९२-स्थापना
डी. आई. कांकरोलिया
प्राप्ति अधिकारी स्थान
केन्द्रीय उत्पाद व सेवा गुल्क,
वडोदरा

हस्ता/-
१. चन्द्रेखर प्रसाद
उप साहता श.व स.०
केन्द्रीय उत्पाद व सेवा गुल्क,
वडोदरा

क्र. नं. - ३९/९१/९२-स्थापना

प्रतिलिपि देखिए :

- प्रधान साहता, केन्द्रीय उत्पाद व सेवा गुल्क, वडोदरा
- सभी अपर/उप साहता, केन्द्रीय उत्पाद व सेवा गुल्क, वडोदरा
- सभी साहाय्य साहता, केन्द्रीय उत्पाद व सेवा गुल्क, वडोदरा समाहतालय।
- मुख्य लेखा अधिकारी/वित्त लेखा अधिकारी, के.उ.गु., वडोदरा।
- सभी अनुसार इधान, पु.० शाला वडोदरा।
- गहान्त्री वर्ग "III" रूपालिलकृ तंय, वडोदरा।
- गहान्त्री वर्ग "III" रूपालिलकृ तंय, वडोदरा।
- गहा गंत्री वर्ग "व" तंय, वडोदरा।
- गार्ड कार्ड/सास्टर कार्ड।

True copy.
Aswab
1-10-93

ANNEXURE-A-5

:: केन्द्रीय उत्पाद शुल्क एवं सीमा शुल्क समाहितालिय, बडोदरा ::

:: बडोदरा समाहितालिय ती दिनांक- 15.02.93 को आयोजित ::

जे० सी० ए०००० बैठक ला कार्यवृत्त

बडोदरा समाहितालिय की जे० सी० ए०००० बैठक दिनांक- 15.02.93 को श्री जे० सन० निगम, समाहिता, केन्द्रीय उत्पाद शुल्क एवं सीमा शुल्क, बडोदरा की अध्यक्षता में हुई। बैठक में निष्पत्तिका सदस्यों ने भाग लिया:- कार्यालय की ओर से

रावश्री,

1.	जे० सन० निगम	समाहिता	अध्यक्ष
2.	दन्तपोत्र प्रसाद	उप समाहिता	सदस्य
3.	डी० आर० कांकोलिंगा	पुरा० अधिकारी	सदस्य
4.	कु० वी० डी० हेगिस्टे	गु० ल० अधिकारी	सदस्य

कर्मचारियों की तरफ से

रावश्री,

1.	आर० पी० पाठक	सदस्य
2.	संयुक्त सचिव, वर्ग "ग" कार्यपालक संघ	
2.	सस० सस० गडकरी महामन्त्री, वर्ग "ग" कार्यपालक संघ	सदस्य
3.	बी० कै० रोठ उप अध्यक्ष, वर्ग "ग" कार्यपालक संघ	सदस्य
4.	सन० सन० वाधेला अध्यक्ष, वर्ग "ग" कार्यपालकीन संघ	सदस्य
5.	जे० पी० वाधेला महामन्त्री वर्ग "ग" कार्यपालकीन संघ	
6.	सन० जे० पाटी महामन्त्री वर्ग "ग" संघ	

प्रारंभ में अध्यक्ष महोदय ने उभी सदस्यों दा स्वागत किया तत्पश्चात् कार्यसूची पर रखी गयी मद्दों पर विचार-विस्तार प्रारंभ हुआ।

:: पिछली मद्दों पर हुई प्रगति की समीक्षा ::

मद्द सं. 1 : वर्ग "घ" के कर्मचारियों को राहगान ट्रेनिंग देना।

राहगान ट्रेनिंग पहले ही शुरू की जा चुकी है तथा 25 अधिकारी लो प्रत्येक छैच में प्रशिक्षण हेतु भेजा जा रहा है। अब तक 3 लैच के चुको हैं। अतः इस मद्द का निपटारा हो जाता है।

मद सं. 2 : नवी लेन्ट्रल रेलवे बाह्य लोकोनी में "लेटर-बॉक्स" उपलब्ध कराने के बारे में।
लेन्ट्रल रेलवे बाह्य लोकोनी में मध्य भाग में एक "लेटर-बॉक्स" रखा गया है, अतः इस मद ला भी निपटारा हो जाता है।

मद सं. 3 : बलांग चिह्नित्ता दाखे
नवम्बर-1992 तक के करीब-करीब सभी दावे मंदूर किये गये हैं तथा कर्मचारियों को थोड़े समय में ही अदायगी की जाएगी, अतः इस मद ला भी निपटारा हो जाता है।

मद सं. 4 : लौही में जहाँ तिपाही बैठते हैं- कैन उपलब्ध कराने के बारे में।
ती.पी.डब्ल्यू.डी. ने छा में हुक लगाए हैं तथा इस पर आवायक नार्थवाही हेतु निगरानी रखी जा रही है। पुधान समाहर्ता गहोदय ने भी इस बाद पर आवायक नार्थवाही हेतु ती.पी.डब्ल्यू.डी. अधिकारियों के साथ एक बैठक रखी थी।
कार्यालयी : प्रशासन शाखा, मुख्यालय

मद सं. 5 : वर्ग "व" के कर्मचारियों को बदी की आद्वेष आपूर्ति हेतु।
वर्ग "व" के कर्मचारियों को बदी की सभी वस्तुएँ उपलब्ध करायी गयी हैं, अतः इस मद ला निपटारा हो गया है।

मद सं. 6 : ए.ओ.टी.स. छिलों को पाता न करने के बारे में।
अध्यक्ष गहोदय ने दावों को तुरन्त निपटाने के लिए निर्देश दिया।
कार्यालयी : सहायक समाहर्ता, पंडल-1 और बंडल-4, बडोदरा

मद सं. 7 : अंकलेश्वर में वर्ग "व" के कर्मचारियों को स्टाफ पवार्टर उपलब्ध कराना।
इस बारे में ती.पी.डब्ल्यू.डी. दे साथ आवायक नार्थवाही के लिए निगरानी रखी जा रही है।
कार्यालयी : प्रशासन शाखा, मुख्यालय, बडोदरा

मद सं. 8 : श्री स.सत.अरद, तिपाही को छावा वेतन तथा भत्ते देने के बारे में।
✓ अध्यक्ष गहोदय ने निर्देश दिया कि श्री स.सत.अरद, तिपाही को छावा वेतन तथा भत्तों का छावा तुरन्त निपटाया जा।
कार्यालयी : सहायक समाहर्ता, लेन्ट्रल उत्पाद व तीव्रामुख्य, पंडल-1, बडोदरा

∴ दिनांक- 15.02.93 की जे.टी.सम. बैठक के लिए ∴
नवी मुद्रे
१४ श्रेणी-111 प्रचालन ईसंघ

मद सं. 1 : प्रचालन अधिकारियों का रोटेशन
अध्यक्ष गहोदय ने निर्देश दिया कि नए भर्ती किये गये कर्मचारियों की तैनाती के अन्तर पर तंथ के द्वारा अनुरोध लो प्रशासनिक विधायों के अन्तर, देखा जाय।
कार्यालयी : स्थापना शाखा, मुख्यालय, बडोदरा

-3-

मद सं. 2 : अधीक्षकों लो रिवित्यों लो भरने के लिए डी.पी.सी. आयोजन
का आयोजन
अध्यक्ष महोदय ने सूचित किया कि डी.पी.सी. अधीक्ष आयोजित
लो जा रही है।
कार्यवाही - स्थानांतरण यात्रा, मुख्यालय बडोदरा
मद सं. 3 : आवासों के निर्माण का कार्य पूरा करना
हस्त विज्ञ में आवासों का पर्याप्त उत्तराधिकार के लिए
सी.पी.डब्ल्यू.डी. प्राधिकार के साथ आवासक लार्यवाही
की जा रही है।
कार्यवाही : प्रासान यात्रा, मुख्यालय बडोदरा
मद सं. 4 : उच्चारण स्थानालय के निर्णय के कार्यान्वयन के परिणामस्वरूप
अधिकारियों को बनाया ली अदायगी
अध्यक्ष महोदय ने निर्देश दिया कि वेतन तथा बकाया राशि
के रिफिक्वेशन के कार्य लो पूरा करने के लिए एक "विशेष टेल"
तुरन्त बनाया जाय।
कार्यवाही : मुख्य लेखा अधिकारी, केन्द्रीय उत्पाद पुलिक व
सीएस शुल्क, बडोदरा
मद सं. 5 : विकल्पों के निपान पर - स्थानान्तरण यात्रा-भत्ता
के लिए आदेश
सम्बन्धीय के विभाजन के दौरान अधिकारियों के विकल्पों लो
उनका निजी अनुरोध गाना गया था। तथापि अध्यक्ष महोदय
ने, तूरत से बडोदरा के निजी अनुरोध भाने गये स्थानान्तरण
विकल्पों वाले अधिकारियों लो स्थानान्तरण यात्रा भत्ता ली
अदायगी के लिए संघ के अनुरोध लो पुनः जाँचने का निर्देश
दिया।
मद सं. 6 : हन्दूपति द्रस्ट बिलिंग के 5वें मंजुले की सम्पादकीय के बारे में
अध्यक्ष महोदय ने कहा कि सहायता समाहिता, मंडल-२ को हस्त
बारे में आवायक कार्यवाही हेतु निर्देश दिया जाय।
कार्यवाही : स्थानांतरण यात्रा मुख्यालय/सहायता समाहिता
केन्द्रीय उत्पाद शुल्क, मंडल-२, बडोदरा
॥॥॥ : श्रेणी-३ कांगालयीन संघ
मद सं. 1 : विभिन्न कांगालयीन लैडरों के लिए डी.पी.सी. का आयोजन
उप कार्यालय अधीक्षक, लेवल-१। लो छोड़कर बाकी सभी कांगालयीन
कैडरों के लिए डी.पी.सी. का आयोजन किया गया है। उप
कार्यालय अधीक्षक, लेवल-१। के लिए सभी कांगालयीनों से, पा.
मंगालयीन अधिकारियों से हच्छुल्ता के बारे में पूछा गया है।
सरत समान्तरालय के सैली हच्छुल्ता अभी तक प्राप्त नहीं हुई
है। थोड़े समय में ही डी.पी.सी. का आयोजन किया जाएगा।

मद सं. 2 : निरीक्षक के गेड़ में पहोन्चति के लिए डी.पी.सी. का आवोजन बरने के बारे में अनुरोध : जो पिछले डेढ़ साल से नहीं हुई है।

इस विषय में निश्चित स्पष्टीकरण के लिए मंगलय के साथ प.ग.सार जारी है जिसका उत्तर प्रतिक्षीत है। मंगलय ने स्पष्टीकरण प्राप्त होते ही डी.पी.सी. का आवोजन लिया जायेगा।

४ का लिखानी : स्थापना शाखा/गोपनीय शाखा

मद सं. 3 : ग्रन्तीकों द्वारा में कर जहाजों की तैनाती के विषय में अधिक महोदय ने निदेश दिया कि प्रशासनिक सुविधाओं को ध्यान में रखो हुए, ग्रन्तीकों द्वारा जहाजों की तैनाती के लिए संघ के अनुरोध को ध्यान में लिया जाय।

५ का लिखानी : स्थापना शाखा, मुख्यालय बड़ोदरा

मद सं. 4 : संघ के द्वारा मंगलय के प्रयोजन से इसका एक कर्तव्यरूप उपलब्ध बराने के बारे में।

संघ को एक अलग कामरा पहले ही दिया जा चुका है, अतः इस मद का नियटारा हो जाता है।

मद सं. 5 : प्रति तोषावार को पानी के अभाव के बारे में।

अधिक महोदय ने निदेश दिया कि इस विषय में आपायक लार्क्यार के हेतु डी.पी.डब्ल्यू.डी. को कहा जाय।

६ का लिखानी : प्रशासन शाखा, मुख्यालय बड़ोदरा

मद सं. 6 : जल से कम प्रति दो लर्क में लर्कारियों का रोटेज

अधिक महोदय ने निदेश दिया कि प्रशासनिक सुविधाओं को ध्यान में रखे हुए संघ के अनुरोध पर विचार किया जाय।

७ का लिखानी : स्थापना शाखा, मुख्यालय बड़ोदरा

मद सं. 7 : गंडल-३, ४, तथा ५ बड़ोदरा के लिए ऐसा का कामकाज देखने के लिए दियेग वेतन की गंदरी न होना तथा उदायारी न होना।

अधिक महोदय ने सूचित दिया कि ऐसा का कामकाज देखने के लिए दृच्छुक अवर ऐणी लिपिल तथा डच ऐणी लिपिल उपलब्ध न होने के लारण दुष्क गंडलों में कर जहाजों लो, जो पहले कैसिर के रथ में लाई लर चुके हैं, ऐसा का कामकाज देखने के लिए तैनात लिया गया है, विंग वेतन लेवल अवर ऐणी लिपिल तथा उच्च ऐणी लिपिल लो ही देय है।

अतः इस मद का भी नियटारा हो जाता है।

-5-

∴ १११४ वर्ग "व" कर्त्तारियों में से उर्वा देव बोई नयी मद प्राप्त नहीं है।

अधाक्ष महोत्तम के प्रति धन्यवाद ग्रापन के ताथ हैठल ही का धारी स्थाप्त हुई ।

हस्ता/-

मृ चन्द्रोदय ग्राम
उप समाजार्थ बूँदा. न. स. २
केन्द्रीय उत्पाद व सीमा शुल्क,
वडोदरा

अनुमतिप्राप्ति

मृ डी. आर्ड. कांदरोलिया मृ
प्रामानिक अधिकारी मृस्था. मृ
केन्द्रीय उत्पाद व सीमा शुल्क,
वडोदरा

फा. सं. - ३९/०२/९३-स.पाना

वडोदरा, दिनांक - १०. ३. ९३

प्रतिलिपि प्रेषित :-

- प्रधान समाजता, केन्द्रीय उत्पाद व सीमा शुल्क, वडोदरा ।
- सभी अपर/उप समाजता, केन्द्रीय उत्पाद व सीमा शुल्क, वडोदरा ।
- सभी सहायक समाजता, केन्द्रीय उत्पाद व सीमा शुल्क समाजतालिय, वडोदरा ।
- मुख्य लेखा अधिकारी/वेतन-लेखा अधिकारी, के.उ.व सी.शु., वडोदरा ।
- सभी अनुभाग प्रधान, मुख्यालय, वडोदरा ।
- महामंत्री, वर्ग "ग" मृगार्थपालक मृ संघ, वडोदरा ।
- महामंत्री, वर्ग "ग" मृगार्थलयीन मृ-संघ, नडोदरा ।
- महामंत्री, वर्ग "व" संघ, वडोदरा ।
- गार्ड फार्म/सार्टर फार्म ।

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:दीपक:

True copy.

Asarab

1-10-93.

ANNEXURE-A-6**शीमा नहीं NOT INSURED**लगाये गये डाक टिकटों का मूल्य रु. 8/- क्रमांक 187Amount of Stamps affixed Rs. 8/- No. 187
एक रजिस्ट्री प्राप्त किया तारीख-मोहरReceived a Registered Date-Stamp
पानेवालेका नाम Central Board of
Addressed to ExciseNew Date 10-10-93
Signature of Receiver Asaah

True Copy

Asaah

1-10-93

Vadodara, dated : 17-3-1993.

FINAL - NOTICE

To,

1. The Honourable Member (Personnel)
Central Board of Excise & Customs,
North Block,
NEW DELHI. (Regd.Post.A.D.)
2. The Honourable Principal Collector
Central Excise & Customs,
Vadodara. (Through Steno/PA)
3. The Honourable Collector
Central Excise & Customs,
Vadodara. (Through Steno/PA)
4. The Honourable Deputy Collector(P&V)
Central Excise & Customs,
Vadodara. (Through Steno/PA)
5. The Pay & Accounts Officer,
Central Excise & Customs,
Vadodara.
6. The Assistant Collector
Central Excise & Customs,
Division-I,
Vadodara. (Through Steno/PA)

Please refer to my letter dated 19-1-93, 17-3-93,
27-5-93, 14-6-93, 21-6-93, 13-7-93 and 6-8-93, addressed to
the Principal Collector/Collector/Deputy Collector(P&V) C.Ex.
& Customs, Hdqrs, Vadodara and copy endorsed to Assistant
Collector, C.Ex. & Customs, Division-I, Vadodara.

1. The Administrative Officer, C.Ex. & Customs, Division-I,
Vadodara had sent my different Increment.Arr.Pay.Bill.
No.286 for Rs.3498/-, Different,Increment.Pay.Bill.No.
287 for Rs.2459/-, Leave Arr.Pay.Bill.No.288 for Rs.5439/-
Different Increment.Pay.Bill.No.289 for Rs.7853/- and
Removal-Dismissal period Arr.Pay.Bill.No.284 for Rs.14404/-
i.e. Rs.33653/-, to the Pay & Accounts Officer, C.Ex. &
Customs, Vadodara on 12-11-92, but no cheque was issued
by Pay & Accounts Officer, C.Ex. & Customs, Vadodara
till date. As a result, I have not received my arrears
of pay for Rs.33653/-.
2. On dated 25-9-92, 27-11-92, 15-2-93, 20-4-93, 18-6-93
and -8-93 in the Vadodara Collectorate J.C.M. Meeting
President/General Secretary, Group 'D' Officers Union,
raised the point consequently chairman i.e. Collector,
C.Ex. & Customs, Vadodara too informed Assistant
Collector, C.Ex. & Customs, Division-I, Vadodara to

take immediate action for immediate arrears payment of above dues and copies of the minutes endorsed to Pay & Accounts Officer, C.Ex. & Customs, Vadodara. But it is not implemented till date.

3. The fact is that the Administrative Officer, C.Ex. & Customs, Division-I, Vadodara after having checked all the different increment and Removal-Dismissal Period correct records of Vadodara and Surat has given the certificate of "THIS AMOUNT HAS NOT BEEN DRAWN AND PAID PREVIOUSLY NECESSARY ENTRY HAS BEEN MADE IN P.E.R." for the above mentioned all arrears bills amounting to Rs.33653/-. That is also final and legally. The Pay & Accounts Officer, C.Ex. & Customs, Vadodara is not issuing the cheque for Rs.33653/- for the last 10 months. Also the above mentioned all the competent authorities has been unsuccessful in issuing the cheque for the last 10 months in this circumstances compelling me to issue this notice.

4. Sir, Thus, Since last 9 years myself and my family are being mentally tortured and financial and economically harassed day by day. I have been compelled to suffer more and more.

So, Kindly arrange to issue cheque/Cash of my arrears amounting to Rs.33653/-, on or before 24-8-1993. Failing of the same will be force me to file an application against you in the Central Administrative Tribunal, Ahmedabad for the recovery of Rs.33653/-, alongwith 18 % interest. Which may be noted.

Arab 17/8/93
S/o (A. S. ARAB.)
Sepoy, C.Ex. & Customs,
Division-I, Range-I,
Vadodara.

Copy to :-

The Assistant Collector, (Vigilance)C.Ex. & Customs, Vadodara for necessary action please.

*Recd
17/8/93
(Steno Dept)*

*17/8/93
(P.A.O.)*

*Recd
17/8/93
(P.A.O.)*

*17/8/93
(P.A.C.C.)
Recd 17/8/93
(P.A.C.C.)*

*17/8/93
(S. S. S. (Vig.))*

*True copy
Asarab
1/10/93*

CENTRAL ADMINISTRATIVE TRIBUNAL
Ahmedabad Bench

Application No. CA/575/93 of 19

Transfer Application No. _____ Old W.Pett No. _____

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated : 11/01/94

Countersigned :

Pravin
31186
Section Officer/Court officer

Pravin
Signature of the Dealing
Assistant

ARREARS OF PAY SHRI A.S. ARAB, SEPPOY
FOR THE MONTH OF MARCH-91 TO OCTOBER-91.

DIVISION-III : VADODARA :

	PAY	W.A.	C.C.A.	H.R.A.	D.A.	BONUS	TOTAL
DIFF.D.A.1/91 to 3/91	-	-	-	-	231	-	231
27-3-91 to 31-3-91	31	3	6	16	16	-	72
4-91	194	-	10	100	99	-	403
5-91	194	-	10	100	99	-	403
6-91	194	-	10	100	99	-	403
7-91	194	-	10	100	99	-	403
8-91	194	-	10	100	99	-	403
Diff.D.A.7/91 to 9/91	-	-	-	261	261	-	261
9-91	194	-	10	100	99	-	403
1-10-91 to 15-10-91	104	-	5	50	63	-	222
Bonus	-	-	-	-	-	294	294
Total Rs.	1299	3	71	666	1165	294	3498

(Rupees Three Thousand Four Hundred Ninety Eight only)

Isaeb
(A.S. ARAB.)
Sepoy, C.E.C. & Customs,
Division-I, Vadodara.

This amount has not been drawn and paid
previously, entry pay bill register.

8d/-

Administrative Officer,
C.E.C. & Customs, Division-I,
Vadodara.

True copy.
Isaeb
1-10-93

ANNEXURE-A9

Diff. Incr. Pay. Bill. No. 287

ARREARS OF PAY SHRI A.S. ARAB, SEPOT
FOR THE MONTH OF JANUARY-88 TO JUNE-88.CUSTOMS DIVISION : SURAT :

	PAY	H.A.	C.C.A.	H.R.A.	D.A.	BONUS	TOTAL
27-1-88 to 31-1-88	19	3	5	25	19	-	71
1-2-88 to 28-2-88	144	-	-	-	18	-	162
1-3-88 to 31-3-88	144	-	-	-	18	-	162
1-4-88 to 30-4-88	919	15	25	150	165	-	1274
1-5-88 to 13-5-88	385	7	11	65	72	-	540
Diff. D.A. 1/88 to 5/88	-	-	-	-	230	-	230
17-6-88 to 19-6-88	15	1	1	-	3	-	20
Total Rs.	1626	26	42	240	525	-	2459

(Rupees Two Thousand Four Hundred Fifty Nine only)

Asaab(A.S. ARAB.)
Sepoy, C.I.X. & Customs,
Division-I, Vadodara.This amount has not been paid drawn and paid
previously, entry pay bill register.

Sd/-

Administrative Officer,
C.I.X. & Customs, Division-I,
Vadodara.

True copy

Asaab

1-10-93

ARREARS OF PAY SHRI A.S.SARAB, SEPONY FOR
THE MONTH OF JANUARY-88 TO OCTOBER-88.

CUSTOMS DIVISION : SURAT :

	PAY	D.I.P.	C.C.A.	H.R.A.	D.A.	A.D.A.	I.R.
1-1-85 to 31-1-85	229	130	10	54	82	333	50
1-2-85 to 28-2-85	229	130	10	54	82	333	50
1-3-85 to 31-3-85	229	130	10	54	82	333	50
15-8-85 to 31-8-85	115	85	5	31	47	196	27
1-9-85 to 30-9-85	229	136	10	56	86	357	50
1-10-85 to 31-10-85	229	136	10	56	86	357	50
Bonus	-	-	-	-	-	-	-
Total Rs.	1260	747	55	305	465	1909	2772 33

(Rupees Five Thousand Four Hundred Thirty Nine only)

This amount has not been drawn and paid previously, entry pay bill register.

Sd/-

Administrative Officer,
C.Ex. & Customs, Division-I,
Vadodara.

True copy
T.Sarab
1/10/93

AMOUNTS OF PAY BILL A. & A. ABAB, DEPT
FOR THE PERIOD OF 1988-89-90.

DIVISION-1, MYSORE

	Per	No.	Amount	No. Recd.	Date	Amount	Total
21-7-88 to 31-7-88	31	-	-	-	-	61	-
8-88	144	-	-	-	-	25	-
9-88	144	-	-	-	-	25	-
21.7.88-10/88	-	-	-	-	-	29	-
Bonus	10000	1000	-	-	-	147	-
10-88	166	-	-	-	-	36	-
11-88	166	-	-	-	-	36	-
12-88	166	-	-	-	-	36	-
1-89	166	-	-	-	-	36	-
2-89	166	-	-	-	-	36	-
3-89	166	-	-	-	-	36	-
4-89	166	-	-	-	-	36	-
21.7.88-1/89	-	-	-	-	-	36	-
5-89	166	-	-	-	-	45	-
6-89	166	-	-	-	-	45	-
7-89	166	-	-	-	-	45	-
8-89	166	-	-	-	-	45	-
9-89	166	-	-	-	-	45	-
-	-	-	-	-	-	-	106
10-89	100	-	-	100	28061	-	106
11-89	100	-	-	100	61	-	341
12-89	100	-	-	100	61	-	341
1-90	100	-	-	100	61	-	341
2-90	100	-	-	100	61	-	341
3-90	100	-	-	100	61	-	341
21.7.88-1/90	-	-	-	-	-	61	-
4-90	100	-	-	100	66	-	348
5-90	100	-	-	100	66	-	348
6-90	100	-	-	100	66	-	348
7-90	100	-	-	100	66	-	348
8-90	100	-	-	100	66	-	348
21.7.88-9/90	-	-	-	-	-	27	-
9-90	100	-	-	100	66	-	348
1-10-90 to 8-10-90	30	-	9	828	64	-	126
Bonus	-	-	-	-	-	225	225
Total	Rs.	4521	-	9	1225	1540	7553

(Rupees Seven Thousand Eight Hundred Fifty Three only)

Asaeb(A. S. ABAB,
Supt, C. Ex. & Customs,
Division-1, Mysore.)This amount has not been drawn and paid
previously, entry pay bill register.S/o
Administrative Officer,
C. Ex. & Customs, Division-1,
Mysore.

True Copy

Asaeb

1-10-93

ANNEXURE-A-12Removal-Dismissal.Arr.Pay.Bill.
No.264.ARREARS OF PAY SHRI A.S. ARAB, SEPoy FOR THE
MONTH OF NOV.87 TO JAN.88 & OCT.90 TO MARCH.91.

CUSTOMS DIVISION : SURAT : YEAR 1987-88 :

PAY. W.A. C.C.A. H.R.A. D.A. BONUS TOTAL

16-11-87 to 30-11-87	464	8	13	75	74	-	634
Diff.D.A. 7/87 to 11/87	-	-	-	-	227	-	227
Bonus	-	-	-	-	-	764	764
1-12-87 to 31-12-87	927	15	25	150	123	-	1240
1-1-88 to 26-1-88	777	13	21	126	100	-	1037
Total Rs.	2168	36	59	351	524	764	3902

DIVISION-IV : VADODARA :

9-10-90 to 31-10-90	730	12	27	198	322	-	1289
Bonus	-	-	-	-	-	798	798
1-11-90 to 30-11-90	969	15	35	250	417	-	1686
1-12-90 to 31-12-90	969	15	35	250	417	-	1686
1-1-91 to 31-1-91	969	15	35	250	417	-	1686
1-1-91 to 28-2-91	969	15	35	250	417	-	1686
Diff.D.A. 1/91 to 3/91	-	-	-	-	231	-	231
1-3-91 to 26-3-91	840	13	29	208	350	-	1440
Grand Total Rs.	7614	121	295	1757	3095	1561	14404

(Rupees Fourteen Thousand Four Hundred Four only)

Sd/- Osaeab(A.S. ARAB.)
Sepoy, C.Ex. & Customs,
Division-I, Vadodara.This amount has not been drawn and paid
previously, entry pay bill register.Sd/-
Administrative Officer,
C.Ex. & Customs, Division-I,
Vadodara.

True copy

Osaeab

1-10-93

મન્ત્રીના જરૂરી

ANNEXURE - A-13

તા. ૧૮/૮/૧૯૮૮.

પ્રતિ,

શ્રી જી. બેલ. દેશાઈ
માસિસ્ટ-ટ ક્લેક્ટર,
કરન્સ ડીવીઝન,
સુરત.

વિષાય : પે-ફીડેશન પ્રમાણે પગાર આપવા તેમજ બોનસ
આપવા બાબત.

મે. સાહેબ,

હું સિપાઈ શ્રી એ. બેસ. ભરબ, કરન્સ ડીવીઝન, સુરત ની વિન્તીસહિત
જરૂરવાનું કે :-

૨૫ મે. ક્લેક્ટર, સે-દલ એક્સાઈઝ એ-૩ કરન્સ, વડોદરાના પણ ફાઈલ નંબર
૧૧/(કોન.)૮/૮૭, તા. ૭૮/૮૮ ના હુકમ મુજબ આપની ઓફિસમાં તા. ૨૭/૭/૮૮
ના ૨૦૪ ફ્રેન્ડ ઉપર હું હાજર થયો છું.

હું સને ૧૯૭૪ માં નોકરીમાં દાખલ થયો હતો તે પ્રમાણે આજે મારી ૧૪ વરસ
ની નોકરી થઈ છે તે હિસાબે પે-ફીડેશન મુજબ હાલમાં મારો પેઝીક પગાર લગભગ
રૂ. ૬૨૫/- જેવો થાય છે તેના બદલે મારો જા-યુનારી-ફેલ્યુનારી-૮૮ માસનો પગાર
બીલ રૂ. ૭૭૫/- ના પેઝીક પગાર ગણી પગાર બીલ બનાવી ફાઈલ નંબર ૧૮/૧૩-૭/૮૫
મેસ્ટર. પીટી-૧૮ તા. ૧૮/૮/૮૮ થી પગાર આપવા નક્કી કરેલ છે.

તદ ઉપરાંત ૧૬ જા-યુનારી-૮૫ થી ડિસેમ્બર-૮૫ સુધી આપની ઓફિસમાં
હાજર રહી ફ્રેન્ડ ઉપર બજાવેલ હતી ત્યાર બાદ હું ૨૪૧ ઉપર રહ્યો હતો. બા સમય દરમાન
નો બોનસ, પગાર, ડી.એ. વધારાના નાંસાં, તથા મારી નિકળતી ૨૪ાંચો મંજુર કરી
તેનો આજસુધી કોઈ હિસાબ કર્યો નથી આમ ઉપરોક્ત જાણવેલ મારી કાયદેસરની લેણી
૨૫મ મને આજસુધી આપવામાં આવેલ નથી જેણી મને ફેલ્યુનારી-૮૮ ના પગાર પે-ફીડેશન
પ્રમાણે રૂ. ૬૨૫/- પેઝીક પગાર મુજબ પગાર આપવા મહેરબાની કરશોજી તેમજ સાથે
સને ૧૯૮૪-૮૫ ના વરસનો બોનસ, તથા મારી નિકળતી ૨૪ાંચો મંજુર કરી તેની થતી
તમામ ૨૫મ મને આપવા મહેરબાની કરશોજી.

અંગુલ ૨

આપનો વિનાસુ.

અનુભૂતિ

(એ. બેસ. ભરબ)

સિપાઈ, કરન્સ ડીવીઝન, સુરત.

નક્કી રવાના :

સાહેબ

- (૧) શ્રી એમ.સી.કોલ, એડિશનલ ક્લેક્ટર, સે-દલ એક્સાઈઝ એ-૩ કરન્સ, વડોદરા.
- (૨) ચીફ એક્ટિવ-ટ એક્ટિવર, સે-દલ એક્સાઈઝ એ-૩ કરન્સ, વડોદરા.
- (૩) મેસ્ટરાય્લીસમેન્ટ સેક્રશન, સે-દલ એક્સાઈઝ એ-૩ કરન્સ, વડોદરા.

True copy
Rasaeab
1-10-93

35

ANNEXURE -A-13

MOST IMMEDIATELY

Date : 18-2-1988.

To

Shri G.L. Desai,
Assistant Collector,
Customs Division,
SURAT.

35/A

Sub :- Payment and Bonus according
to Pay Fixation regarding.

Respected sir,

I the Sepoy, Shri A.S. Arab, Customs Division, Surat want inform you with request that :-

As per order of Collector, C.Ex. & Customs, Vadodara's letter F.NO.II/26(CON)9/87, dated 27-1-88.

I was appointed in service in 1974, and in today I have completed my 14 years of service. According to actual pay Fixation, my basic pay comes about Rs.925/-, instead of that my pay for the month January-February-88. My pay bill is prepared, with the basic pay of Rs.775/-, F.NO.II/13-1/85-Estt Pt.II, dated 11-2-88, is decided to be paid.

Moreover, From 16 January-85 to December-85, I had attended my duties in your office, after which I remained on leave. The Bonus, Pay, and D.A. arrears and my leave during this period is not calculated during this period. In this way, my above said legal amounts are not paid to me till date. So, Please I may be paid my pay with basic pay as Rs.925/-. As per Pay Fixation of February-88. Also my Bonus, for the year 1984-85 and my leave and others amounts may please be sanctioned to me.

Thank You.

Yours faithfully,

(A. S. ARAB.)
Sepoy, Customs Division, Surat.

Copy to :-

26/10

1. Shri H.C. Kaul saheb, Additional Collector, C.Ex. & Customs, Vadodara.

2. The Chief Accounts Officer, C.Ex. & Customs, Vadodara.

3. Establishment section, C.Ex. & Customs, Vadodara.

रीमाइ-३२ अ२४

ANNEXURE - A-14

२१। ना :- श्री मे. मे. अरब

सिपाई,

संचार विभाग, ५२८ से डिवीजन,
सुरत.

प्रिय,

पा. ३०-३-१६८८.

मे. आसिस्ट-ट क्लेक्टर
५२८ से डिवीजन,
सुरत.

विषय : पे-५१४शेसन प्रमाणे भार, बोनस, तथा डी.डे.
वधारानी निकलती २५ बाप्वा बाजत.

मे. साहेब,

अमो सिपाई श्री मे. मे. अरब, संचार विभाग, ५२८ से डिवीजन,
सुरत खाते उत्तमां ५२४ बजावीमे छीमे.

अमोमे संचार विभाग, ५२८ से डिवीजन, सुरत द्वारा ५।५।६ नंबर
८०५/कोम्व/४४, ता. १८-२-८८ ना २०४ डी२४४२ रजीस्टर अनुक्रम नंबर ८५
थी आपसाहेबने अ२४ आपैक्ष छे. छार्ट आजदीन सुधी अमोने सदर अरजमां
ज्ञान्या मुजब अमारी निकलती २५ बाप्वामां आंकी नथी के ले
कोह लेखित पुलासावार ज्वाब आयो नथी जेथी आ रीमाइ-३२ अ२४
ने ध्यानमां कर्त व्हेलीतके तमाम २५ बाप्वा महेरबानी करशोनी.

माप्मो विश्वासु.

मे. मे. अरब

(मे. मे. अरब)

सिपाई, ५२८ से डिवीजन, सुरत.

१५६ रवाना :

- १) रेडी, शुप 'डी' युनियन, ५२८ से डिवीजन, सुरत.
- २) अधिक क्लेक्टरशी, सेंट्रल एक्साइज ए-२ ५२८ से, हेडक्वार्टर्स, वडोदरा.
- ३) शी ५२४-८ ओफीसर, सेंट्रल एक्साइज ए-२ ५२८ से, हेडक्वार्टर्स, वडोदरा.

3-13/88

True copy

Qasab

1-10-93

ANNEXURE-A-14REMINDER APPLICATION

From : Shri A.S. Arab,
Sepoy,
Communication section,
Customs Division,
SURAT.

Date : 30-3-1988. 36/A

To

Honourable Assistant Collector,
Customs Division,
SURAT.

Sub :- Payment and Bonus and D.A. arrears
according to Pay Fixation regarding.

Respected Sir,

I the, Sepoy, Shri A.S. Arab, is serving presently at Communication Section, Customs Division, Surat.

I through communication section, Customs Division, Surat F.NO.CUS/COMM/SPY/88, had sent an application to your honour, despatch register No. 85 on the date of 18-2-88. But till date neither have I received the amount as shown in the application nor have I received any explanatory reply. So, considering this reminder application. Please arrange for all the amounts at an early date.

Yours faithfully,

sc/-

(A.S. ARAB)

Sepoy, Customs Division, Surat.

Copy to :-

1. The Secretary, Group 'D' Officers Union, Customs Division, Surat.
2. The Additional Collector, Central Excise & Customs, Headquarters, Vadodara.
3. The Chief Accounts Officer, Central Excise & Customs, Headquarters, Vadodara.

26/10

Vadedara, Dated : 25-8-92.

To

The Principle Collector,
Central Excise & Customs,
VADODARA.

(Through A.C. Division-I, Vadedara.)

Honourable Sir,

Sub : -Payment of arrears Salary for the
"Removal-Dismiss" period reg.
.....

I submit herewith a copy of my letter dated 13-7-92, addressed to the Assistant Collector, Central Excise & Customs, Division-I, Vadedara and copy their of to Collector, Central Excise & Customs, Vadedara.

I feel extremely sorry to state that till to date I have not received my arrears of pay for Removal-Dismissal period from 16-11-87 to 26-1-88 & 4-10-90 to 26-3-91 and once again it is humbly requested to direct the Assistant Collector, C.Ex. & Customs, Division-I, Vadedara to finalise the said issue and oblige.

Thanking you in anticipation.

Yours faithfully,

Asrabi
(A.S.ARAB.)
Sepoy, C.Ex. & Customs,
Division-I, Vadedara.

Encl :

My letter dated 13-7-92 submitted to A.C. C.Ex. & Cus. Division-I, Vadedara is enclosed for your kind perusal please.

True copy

Asrabi

1-10-93

26/8/92

Asst. Commr.
C. E. & C. O. (T. & T. Dept.)
G. O. M. R. (T. & T. Dept.)

MOST URGENT PLEASEANNEXURE-A-16

Vadodara, dated : 4-9-1992.

To

The Honourable Principle Collector,
 Central Excise & Customs,
 VADODARA. (Through A.C.Division-I, Vadodara.)
 Honourable Sir,

Sub : Payment of arrears Salary for the
 " Removal-Dismiss " Period reg.

I submit herewith a copy of my letter dated 13-7-92, addressed to the Assistant Collector, C.Ex. & Customs, Division-I, Vadodara and copy endorsed to honourable Collector, C.Ex. & Customs, Hdqrs, Vadodara and letter addressed to your honour dated 25-8-92.

I feel extremely sorry to state that till to date I have not received by arrears of pay for Removal-Dismissal period from 16-11-87 to 26-1-88 & 4-10-90 to 26-3-91 and once again humbly requested to direct the Assistant Collector, C.Ex. & Customs, Division-I, Vadodara to finalize the said issue and oblige.

Enclosed please find herewith the copies of letter dated 13-7-92, of Assistant Collector, C.Ex. & Customs, Division-I, Vadodara and letter addressed to your honour dated 25-8-92, for ready reference please.

THIS TREAT AS MOST URGENT.

Thanking you in anticipation.

4/9/92

मेरी रिपोर्ट
 C. E. & C. दल ग्रुप वृ-1 वडोदरा.
 Despatch Clerk
 C. E. & Customs Dn-I Vadodara

Enccl :

1. Copy of my letter dated 13-7-92 to Assistant Collector, Division-I, Vadodara.
2. Copy of my letter dated 25-8-92 addressed to your honour.

Copy to :-

4/9/92
 1. The Secretary, Group 'D' Officer Union, C.Ex. & Customs, Vadodara Collectorate (Advance Copy)

4/9/92
 2. Advance copy to Principle Collector, C.Ex. & Customs, Vadodara (Through Steno P.A.)

4/9/92
 3. Advance copy to Honourable Collector, C.Ex. & Customs, Vadodara (Through Steno (P.A.)).

4/9/92
 4. Advance copy to Administrative Officer, C.Ex. Customs, Hdqrs, Vadodara.

Yours faithfully,

Qsaeab (4-9-92)
 Ofc. (A.S. ARAB)
 Survey, C.Ex. & Customs,
 Division-I, Vadodara.

True copy

Qsaeab

1-10-93

MOST URGENT PLEASE

Vadodara, Dt.: 5/11/1992.

To

The Assistant Collector,
Central Excise & Customs,
Division-I,
VADODARA.

Sir,

Sub :- Payment of arrears of salary,
Request by Shri A.S.Arab, Sepoy.

.....

Please refer to Deputy Collector (P&V) C.Ex. & Customs, Hdqrs, Vadodara's letter F.No.II/4-3/92-CA, dated 6-10-92 addressed to the Honourable Principal Collector, C.Ex. & Customs, Hdqrs, Vadodara on the above subject matter.

In this connection, I hereby state that I have not received any arrears of salary till date. The following amount is to be drawn and paid in favour of me.

1. Arrears of pay for the month of November-87 to January-88 & October-90 to March-91 for Rs.	14404/-
2. Arrears of pay for the month of January-88 to October-89 for Rs.	5439/-
3. Arrears of pay for the month of January-88 to June-88 for Rs.	2459/-
4. Arrears of pay for the period of year 1988-89-90 for Rs.	7853/-
5. Arrears of pay for the month of March-91 to October-91 for Rs.	3498/-

Grand Total Rs. 33653/-

(Rupees Thirty Three Thousand Six Hundred Fifty Three only)

You are therefore, requested to pay above amount of arrears of salary as early as possible & oblige.

PLEASE TREAT IT AS MATTER MOST URGENT.

Encl : As above.

Asaab 5-11-92
of (A.S.ARAB.)
Sepoy, C.Ex. & Customs,
Division-I, Vadodara.

Copy to :-

1. The Honourable Principal Collector, C.Ex. & Customs, Vadodara for necessary action please. (Through Steno, (P.A.).
2. The Deputy Collector (P&V) C.Ex. & Customs, Hdqrs, Vadodara for necessary action please. (Through Steno, (P.A.).
3. The Member (Personal) Central Board of Excise & Customs, New Delhi for necessary action please, (Regd. Post A.D. Through Asstt. Collr. Divn. I, Vadodara.)

Two copies
received. 5/11/92
Central Board of
Excise & Customs,
Vadodara.

1/11/92
5/11/92
A.S.Arab
True copy
1-10-93

ANNEXURE-A-18

Vadodara, dt. 19/1/1993.

To

The Honourable Collector
Central Excise & Customs,
VADODARA.

(Through Steno (PA))

Honourable Sir,

Sub : (1) Payment of arrears of salary.
Request by Shri A.S. Arab, Sepoy.
(2) Passing of order of Removal-Dismissal
& differential arrears of pay period reg.

.....

Please refer to my letter date 5/11/92, addressed to the Assistant Collector, C.Ex. & Customs, Division-I, Vadodara and copy endorsed to your honourable Principal Collector/Collector C.Ex. & Customs, Vadodara and the Member (Personnel) Central Board of Excise & Customs, New Delhi.

In this connection, I hereby state that I have not received arrears of salary for Rs.33653/- till date. The following amount is to be drawn and paid in favour of me. I endorsed herewith five arrears of salary bill (perform) for Rs.33653/- for your ready reference.

- 1) Arrears of pay for the month of November-87 to January-88 & October-90 to March-91. Rs. 14404/-
- 2) Arrears of pay for the month January-85 to October-85. Rs. 5439/-
- 3) Arrears of pay for the month of January-85 to June-88. Rs. 2459/-
- 4) Arrears of pay for the period of year 1988-89-90. Rs. 7853/-
- 5) Arrears of pay for the month of March-91 to October-91. Rs. 3498/-

Total Rs. 33653/-

Moreover, I have to state that till date I have not received the order of Removal-Dismissal and differential arrears of pay and allowances as on duty period. Please issue the same and copy thereof may kindly be sent to me. As the pay & accounts Officer, C.Ex. & Customs, Vadodara has asked for the order of competent authority in para-6, objection letter dated 30/11/92. Where in the period of Removal-Dismissal and differential arrears of pay was treated as duty with full payment, Allowances, Increments and leave etc. The copy S.A.C. letter dated 23/11/92 is enclosed herewith for your ready reference.

I invite your kind attention to my second letter dated 23/12/92, through Assistant Collector, C.Ex. & Cus.

Division-I, Vadodara addressed to the Honourable Collector, C.E.C. & Customs, Vadodara and advance copy through to steno.

On 25/9/92 and 27/11/92 on the J.C.M. Meeting President/Secretary, Group 'D' Officers Union raised the point No.5 & point No.8 and consequently chairman, Collector, C.E.C. & Customs, Vadodara informed Assistant Collector, C.E.C. & Customs, Division-I, Vadodara to take immediate action for immediate payment of above dues minutes of which is circulated, under P.NO.39/84/92-Ett. dated 22/10/92 and P.NO.39/91/92-Ett, dated Nil to the all concern officers, But it is not implemented till date.

The Administrative Officer, C.E.C. & Customs, Division-I, Vadodara sent my five arrears bills for Rs.33653/- to Pay & Accounts Officer's office Vadodara on 12/11/92 but till 29/11/92, No cheque was issued and 30/11/92 to the Pay & Accounts Officer, returned the said bills with objection to Administrative Officer, C.E.C. & Customs, Division-I, Vadodara. Which are still not sent back to Pay & Accounts Officer, C.E.C. & Customs, Vadodara with suitable compliance and no action is taken by Administrative Officer, C.E.C. & Customs, Division-I, Vadodara till date as a result I have not received my arrears of pay.

Please treat it as matter most urgent.

Osaeab 19-1-93
O/c. (A.S. ARAB.)
Sepoy, C.E.C. & Customs,
Division-I, Range-V,
Vadodara.

Encl : Copies of the five arrears of pay bill Rs.33653/-.

2. The Pay & Accounts Officer, C.E.C. & Customs Vadodara's letter dated 30/11/92.

Copy to :-

1. The Honourable Principal Collector, C.E.C. & Customs, Vadodara. (Through Steno (P.A.).
2. The Deputy Collector (P.A.) C.E.C. & Customs, Vadodara (Through Steno (P.A.).
3. The Assistant Collector, C.E.C. & Customs, Division-I, Vadodara. (Hand Delivery)

True copy

Osaeab
1-10-93

REMINDER NO.4

Vadodara, Dated : 17/3/1993.

To

The Honourable Collector,
Central Excise & Customs,
VADODARA.

(Through to Steno (PA).)

Honourable Sir,

Sub : 1: Payment of arrears of Salary,
Request by Shri A.S.Arab, Sepoy.
: 2: Passing of order Removal-Dismissal
and differential Increment/Leave
arrears of pay regarding.

.....

1. I invite your kind attention to my letter dated 4/9/92, addressed to the Honourable Principal Collector, C.Ex. & Customs, Vadodara, through Assistant Collector, C.Ex. & Customs, Division-I, Vadodara and copy endorsed to Honourable Collector, C.Ex. & Customs, Vadodara and Secretary, Group "D" Officers Union, Vadodara Collectorate and Administrative Officer, Central Excise & Customs, Hdqrs, Vadodara.
2. My Second letter dated 5/11/92, addressed to the Assistant Collector, C.Ex. & Customs, Division-I, Vadodara and copy endorsed to Honourable Member (Personnel) Central Board of Excise & Customs, New Delhi and Honourable Principal Collector, C.Ex. & Customs, Vadodara.
3. My Third letter dated 23/12/92, through Assistant Collector, C.Ex. & Customs, Division-I, Vadodara, addressed to the Honourable Collector, C.Ex. & Customs, Vadodara and advance copy through steno.
4. My fourth letter dated 19/1/93, addressed to the Honourable Collector, C.Ex. & Customs, Vadodara and copy endorsed to Honourable Principal Collector, C.Ex. & Customs, Vadodara and Deputy Collector (PAV) C.Ex. & Customs, Vadodara and Assistant Collector, C.Ex. & Customs, Division I, Vadodara.
5. On 29/9/92, 27/11/92, and 15/2/93, on the J.C.M. Meeting President/Secretary, Group "D" Officers Union, Vadodara Collectorate raised at Point No.5,8 and 8 respectively and consequently Chairman, Honourable Collector, C.Ex. & Customs, Vadodara informed Assistant Collector, C.Ex. & Customs, Division-I, Vadodara to take immediate action for immediate payment of Rs.33653/-, of above dues. Minutes of such meeting is circulated, under F.No.39/84/92-Ett, dated 22/10/92, and F.No.39/91/92-Ett, dated and F.No.39/02/93-Ett, dated 15/2/93, to the all concern officers. But it is not implemented till date.

(A.S.Arab) 17-3-93
a/c (A.S. ARAB)
Sepoy, C.Ex. & Customs,
Division-I, Range-V, G.F.C.
Vadodara.

Copy to :-

1. The Honourable Principal Collector, C.Ex. & Customs, Vadodara for necessary action please. (Through to Steno).
2. The Deputy Collector (PAV) C.Ex. & Customs, Vadodara for necessary action please. (Through to Steno).
3. The Chief Accounts Officer, C.Ex. & Customs, Vadodara.

True copy

(A.S.Arab)

1-10-93

1 : 2 : 1

AM 17/3/93 → 4. The Administrative Officer, Central Excise & Customs, Hdqrs, Vadodara.

AM 17/3/93 5. The Pay and Accounts Officer, Central Excise & Customs, Vadodara.

Recd 6. 6. The Assistant Collector, C.Ex. & Customs, Division-I, Vadodara.

17/3/93

Vadedara, Dated : 27/5/1993.

REMINDER NO.5

To
 The Honourable Collector
 C.Ex. & Customs,
VADODARA.
 (Through Steno(PA).)

Honourable Sir,

Sub : 1: Payment of arrears of Salary,
 Request by Shri A.S.Arab, Sepoy.

: 2: Passing of order Removal-Dismissal
 and deferential Increment/Leave
 arrears of pay regarding.

.....

Please refer to my letter dated 19-1-93 and 17-3-93,
 addressed to the Honourable Collector, C.Ex. & Customs,
 Vadodara and copy endorsed to Honourable Principal Collector/
 Deputy Collector(P&V) C.Ex. & Customs, Vadodara and Assistant
 Collector, C.Ex. & Customs, Division-I, Vadodara.

The Administrative Officer, C.Ex. & Customs, Division-I,
 Vadodara had sent my five arrears bills for Rs.33653/- to
 Pay & Accounts Officer, C.Ex. & Customs, Vadodara on 12-11-92,
 but till 29-11-92 no cheque was issued by Pay & Accounts
 Officer, Vadodara and on 30-11-92 the Pay & Accounts Officer,
 Vadodara returned the said bills with objection to Adminis-
 trative Officer, C.Ex. & Customs, ~~Vadodara~~ Division-I, Vadodara.
 Which are still not sent back to Pay & Accounts Officer, C.Ex.
 & Customs, Vadodara with suitable compliance and no action
 is taken by Administrative Officer, C.Ex. & Customs, Division-I,
 Vadodara till date as result, I have not received my arrears
 of pay Rs.33653/-.

On 25-9-92, 27-11-92, 15-2-93 and 20-4-93 in the
 J.C.M. Meeting President/Secretary, Group 'D' Officers Union,
 Vadodara Collectorate raised the point No. 5 & 8 and 8 and 8
 consequently Chairman, I.E. Collector, C.Ex. & Customs,
 Vadodara informed Assistant Collector C.Ex. & Customs, Division
 -I, Vadodara to take immediately action for immediate payment
 of above dues. Minutes of which is circulated under F.NO.
 39/84/92-Estt, dated 22-10-92, and F.NO.39/91/92-Estt, dated
 Nil, and F.NO.39/02/93 dated 10-3-93 and F.NO.39/25/93 dated
 to the all concerned officers. But it if not implemented
 till date.

Under the above circumstances I again humbly request
 your kind honour to look into the matter and to do the needful
 urgently for payment of dues as above.

Please treat it as matter most urgent.

Thanking you,

(Gsaab, 27-5-93)
 S/C (A.S. ARAB.)
 Sepoy, C.Ex. & Customs,
 Division-I, Range-V,
 (GSFC) Vadodara.

Copy to :-

1. The Honourable Principal Collector, C.Ex. & Customs,
 Vadodara for information.

2. The Deputy Collector(P&V) C.Ex. & Customs, Vadodara for
 information.

3. The Asstt.Collr.C.Ex. & Customs, Division-I, Vadodara.

True copy

Gsaab

1-10-93.